

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO- 1528
ANSWERED ON – 02/08/2023

REPAIR AND MAINTENANCE OF NATIONAL HIGHWAYS IN MAHARSHTRA

1528. DR. FAUZIA KHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) funds sanctioned for repair and maintenance of National Highways in Maharashtra, particularly in Marathwada during the last five years till date, year-wise;
- (b) whether funds are being reduced year-by-year for the repair;
- (c) Whether reduction in funds has damaged many roads, which causes accidents and creates difficulty in movement of traffic;
- (d) whether action has been taken against contractors who do not follow the norms specified for qualitative construction of roads and the officers who keep a blind eye towards the same; and
- (e) the list of contractors and officers against whom action was taken along with the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) Development and maintenance of NHs is a continuous process. Various types of Maintenance & Repairs (M&R) works taken up on NHs include Ordinary Repairs (OR), Periodical Renewals (PR), Special Repairs (SR) and Flood Damage Repairs (FDR).

The M&R of stretches of NHs, where Development works have commenced/Concession have been awarded, are the responsibility of the concerned Contractors/Concessionaires till the Defect Liability Period (DLP) / the Concession Period.

In addition to above Operation, Maintenance and Transfer (OMT) Concessions/Operation and Maintenance (O&M) Contracts are awarded to maintain the road for a particular fixed period as mentioned in the concessions/contract agreements.

Those NH stretches, not covered by above said arrangements and entrusted to National Highways Authority of India (NHAI) or National Highways Infrastructure Development Corporation Limited (NHIDCL) or Border Roads Organization (BRO) are responsibility of the concerned agency. No state-wise allocation is made to National Highways Authority of India (NHAI)/NHIDCL/BRO.

M&R of balance stretches of NHs are carried out through the NH wing of the PWD of the State Governments regularly as per available budgetary outlay, inter-se priority and traffic density to keep such NHs in traffic worthy condition.

(d) & (e) As per the provisions of contract/concession agreement, the contractor has to ensure the construction, material and quality of workmanship is in accordance with the Ministry's Manual, IRC codes and good industry practice. In case of any deviation, Authority's Engineer issues Non-Compliance Report (NCR) to the contractor, which is to be rectified by the Contractor during construction period as well as operation & maintenance period.
